

**SHRI K. LAKKAPPA:** I introduce the Bill.

**CASTE SYSTEM ABOLITION BILL\***

**SHRI K. LAKKAPPA (Tumkur):** I beg to move:

"That leave be granted to introduce a Bill to provide for abolition of caste system and to put a ban on expression of caste after the name."

**MR. DEPUTY-SPEAKER:** The question is:

"That leave be granted to introduce a Bill to provide for abolition of caste system and to put a ban on expression of caste after the name.

*The Motion was adopted.*

**SHRI K. LAKKAPPA:** I introduce a Bill.

**CONSTITUTION (AMENDMENT) BILL\***

(Amendment of articles 101 and 190)

**SHRI K. LAKKAPPA (Tumkur):** I beg to move:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

**MR. DEPUTY-SPEAKER:** The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The Motion was adopted.*

**SHRI K. LAKKAPPA:** I introduce the Bill.

**INDIAN FISHERIES (AMENDMENT) BILL\***

(Amendment of sections 3, 4, etc.)

**DR. VASANT KUMAR PANDIT (Rajgarh):** I beg to move:

"That leave be granted to introduce a Bill further to amend the Indian Fisheries Act, 1897."

**MR. DEPUTY-SPEAKER:** The question is:

"That leave be granted to introduce a Bill further to amend the Indian Fisheries Act, 1897."

*The Motion was adopted.*

**DR. VASANT KUMAR PANDIT:** I introduce the Bill.

**MR. DEPUTY-SPEAKER:** Shri Bapusaheb Parulekar—absent.

**INDIAN PENAL CODE (AMENDMENT) BILL\***

(Amendment of section 53, etc.)

**SHRI GEORGE FERNANDES (Muzaffarpur):** I beg to move:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code." ....

**MR. DEPUTY-SPEAKER:** The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code."

*The Motion was adopted.*

**SHRI GEORGE FERNANDES:** I introduce the Bill.

**MR. DEPUTY-SPEAKER:** Mr. R. P. Yadav—absent.

15.38 hrs.

**CONSTITUTION (AMENDMENT) BILL—Contd.**

(Amendment of Eighth Schedule)

by Shri Chitta Basu:

**MR. DEPUTY-SPEAKER:** Now, we take up further consideration of the

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